

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 33/TT/2023

Subject	Petition for determination of transmission tariff for the 2019-24 tariff period for two no. of assets at Indore Substation under “Connectivity and LTA for 325 MW Wind Project of SBESS Services Projects Pvt. Ltd.” in Western Region.
Date of Hearing	30.10.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and 8 Others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL Ms. Ashita Chauhan, PGCIL Shri Ravi Sharma, Advocate, MPPMCL Shri Hemant Singh, Advocate, SBESSSPTPL Shri Lakhayat Singh, Advocate, SBESSSPTPL Ms. Lavanya Panvar, Advocate, SBESSSPTPL

Record of Proceedings

PGCIL has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of transmission assets i.e. Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with associated bays and 2 no. 220 kV Bus Sectionalizer bay (Hybrid/MTS) at Indore (Powergrid) Sub-station and Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore Sub-station under “Connectivity and LTA for 325 MW Wind Project of SBESS Services Projects Pvt. Ltd.” in the Western Region under the 2019 Tariff Regulations.

2. The learned counsel for the Respondent No. 9, SBESS Services Project Two Pvt Ltd. sought time up to 6.11.2023 to file its reply. He submitted that the copy of the petition was served by the Petitioner only on 16.10.2023. Hence, there is a delay in filing their reply.

3. The learned counsel of Respondent No. 1, MPPMCL submitted that the instant transmission asset is intended for the benefit of Northern Region (NR) constituents and therefore NR beneficiaries are liable to bear the transmission charges of the transmission asset. However, the Petitioner has not impleaded the NR constituents in the matter. Therefore, the petition is liable to be rejected. He submitted that the Western Region constituents, including MPPMCL, have been wrongly impleaded in the matter and they



are not the firm beneficiaries of the instant transmission asset. He further submitted that the Petitioner may be directed to submit the TSA signed by SBESSSPTPL in the matter.

4. The representative of the Petitioner made the following submissions:
 - a. The instant transmission asset has been approved in the 2nd Meeting of WRPC(TP) held on 4.9.2020 and as a matter of practice, constituents of a region wherein the scheme is planned, conceived, agreed upon and approved in RPC / SCM forums, are impleaded as party Respondents. Accordingly, since the transmission assets were planned in WRPC, constituents of the WR are arrayed as Respondents in the matter.
 - b. The transmission charges of the instant transmission asset shall be shared as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
5. The Commission directed the Petitioner to implead the constituents of the NR and the CTUIL as Respondents in the matter by 10.11.2023, map them in the e-filing portal of the Commission and file the amended "Memo of Parties".
6. The Commission further directed the Petitioner to submit the following information on affidavit by 20.11.2023 with a copy to the Respondents:
 - a. The purpose of construction of 500 MVA ICT at Indore Sub-station?
 - b. The reasons for claiming COD of the line bay under Regulation 5(2) of 2019 Tariff Regulations, when the actual COD of the ICT is claimed.
 - c. TSA signed by SBESSSPTPL.
7. The Commission also directed the Respondents including constituents of NR to file their reply by 11.12.2023, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 22.12.2023, and directed the parties to complete the pleadings within the time specified and observed to no extension of time would be granted.
8. The petition shall be listed for hearing on 27.12.2023.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

